

conducted. However, the enquiry could not make much headway due to the following:

- (i) The section concerned reported that file movement registers were only available from 1993 onwards and no movement records were available for the period 1987-88.
- (ii) Though the file movement records of Commerce Secretary's office indicated the relevant dates on which the file had been submitted to the then Commerce Secretary, backward tracing of the file was not possible as the movement registers for the relevant period were not available with the office of concerned Joint Secretary and in the concerned Division.
- (iii) As per retention Schedule, the file registers are required to be maintained for 15 years while file movement registers are required to be maintained for one year. The manual of Office Procedure is silent about any other method to help in tracing the movement of a file after a lapse of 10 years or so.
- (iv) Personal staff, posted with the then concerned Joint Secretary, had retired from Government Service in the year 1991 and 1993.

Subsequently, therefore, the case was closed. However, detailed guidelines were issued to prevent loss of files. The missing file has since been re-constructed.

Development in the social sector

†*200. SHRIMATI MAYA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the provisions for development in the social sector during the next three years under the Common Minimum Programme;
- (b) whether any negotiations have been held with the States also to formulate such programmes, if so, the details thereof; and
- (c) whether the financial resources have been assessed, if so, in what manner the resources are proposed to be mobilized?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) The Budget Estimates of the Ministry

† Original notice of the question was received in Hindi.

of Social Justice & Empowerment for the Social Sector Schemes for 2004-05 and the Tenth Plan Allocation for the next two years is as follows:

(Rs. in Crore)

Bureau	BE 2004-05	Approved Outlay 2005-06	Approved Outlay 2006-07
Scheduled Castes Development	965.09	1269.40	1377.00
Other Backward Classes	65.30	96.00	102.50
Minorities	72.29	66.90	68.50
Welfare of Disabled	225.54	323.69	347.82
Social Defence	97.98	114.15	118.65
Lump Sum Provision for NE	65.80	NA	NA
TOTAL	1492.00	1870.14	2014.47

An assessment of the additional requirement of funds under the Common Minimum Programme has been made in the case of Scheduled Castes Development and Minorities Development and projected to the Planning Commission for allocation of funds.

The programme being implemented by the Ministry will be discussed with the State Governments in a Conference of State Secretaries to review the progress of implementation of all programmes.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Industrial clusters

609. SHRIMATI N.P. DURGA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state: